



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक १२(२)]

सोमवार, एप्रिल १५, २०१३/चैत्र २५, शके १९३५

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असाधारण क्रमांक २२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Self-financed Schools (Establishment and Regulation) (Amendment) Act, 2013 (Mah. Act No. V of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT NO. V OF 2013.

*(First Published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 15th April 2013).*

An Act to amend the Maharashtra Self-financed Schools (Establishment and Regulation) Act, 2012.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate

Mah. I action to amend the Maharashtra Self-financed Schools (Establishment and  
of 2013. Regulation) Act, 2012, for the purposes hereinafter appearing; and, therefore,  
Mah. Ord. promulgated the Maharashtra Self-financed Schools (Establishment and  
III of 2013. Regulation) (Amendment) Ordinance, 2013, on the 22nd February 2013;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

- Short title and commencement. 1. (1) This Act may be called the Maharashtra Self-financed Schools (Establishment and Regulation) (Amendment) Act, 2013.  
(2) It shall be deemed to have come into force on the 22nd February 2013.
- Amendment of section 3 of Mah. I of 2013. 2. In section 3 of the Maharashtra Self-financed Schools (Establishment and Regulation) Act, 2012 (hereinafter referred to as "the principal Act"), in the proviso, for the figures, letters and word "31st January 2013" the figures, letters and word "15th March 2013" shall be substituted and shall be deemed to have been substituted with effect from the 31st January 2013. Mah. I of 2013.
- Amendment of section 8 of Mah. I of 2013. 3. In section 8 of the principal Act, after sub-section (1), the following proviso shall be inserted, namely:—  
"Provided that, for the academic year 2013-2014, such decision of the State Government shall be communicated before the 15th May 2013."
- Validation of application made and action taken, if any, by State Government, etc. 4. Notwithstanding anything contained in the principal Act, all applications made under section 3 of the principal Act on or after the 31st January 2013 till the date of the commencement of the Maharashtra Self-financed Schools (Establishment and Regulation) (Amendment) Act, 2013, and all acts done by the State Government, any Authority or officer, during the said period, in connection with or in respect of the said applications shall be deemed to be and always to have been validly made or done, as the case may be, under the principal Act, as amended by this Act. Mah. V of 2013.
- Repeal of Mah. Ord. III of 2013 and saving. 5. (1) The Maharashtra Self-financed Schools (Establishment and Regulation) (Amendment) Ordinance, 2013, is hereby repealed. Mah. Ord. III of 2013.  
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.